

Bajaj Allianz Life Insurance Company Limited
Bajaj Allianz Life Principal Gain
Part A
FORWARDING LETTER

Name of the Policyholder _____

Address _____

Dear
Sub: Issuance of the Policy under application for the life insurance policy towards Regular Premium plan dated_____.

We would like to thank you for investing your faith in us. Your policy requires Regular Premiums to be paid for _____ years. Please find enclosed herewith your Policy Document, a copy of the Proposal Form and documents mentioned herein below, based on which your Insurance Policy has been issued. This Policy is issued subject to section 45 of the Insurance Act, 1938, as amended from time to time. In case you have made any disclosures to the agent which has not been included in the proposal form, you are requested to intimate the same in writing to the Company within 15 days of the date of receipt of this policy failing which it shall be inferred that the disclosures made in the Proposal Form are full, complete and according to your instructions wherein nothing has been concealed.

| Document Type | Specification of Documents provided | Identification No. |
|----------------|-------------------------------------|--------------------|
| Proposal Form | | |
| Age proof | | |
| Identity Proof | | |
| Address Proof | | |

Within 15 days [thirty (30) days in case this Policy is issued under the provisions of IRDAI Guidelines on Distance Marketing of Insurance Products] of the receipt of this Policy, you have the option to review the terms and conditions of the Policy and if you disagree to any of the terms and conditions, you have an option to return the Policy stating the reasons for your objections. You shall be entitled to a refund comprising the Premium Allocation Charge, plus Charges levied by cancellation of Units plus Regular Premium Fund Value at the date of cancellation of Units less the proportionate risk premium for the period the Life Assured was on cover, expenses incurred on medical examination and stamp duty charges.

For any queries kindly write to us at the below mentioned address and we assure and strive to provide you the best of services.

Authorised Signatory
Head- Underwriting

FOR BAJAJ ALLIANZ LIFE INSURANCE COMPANY LTD.
GE Plaza, Airport Road, Yerawada, Pune - 411006

Your Policy Servicing Branch Address: Bajaj Allianz Life Insurance Company Limited

Toll Free Numbers: 1800 209 7272

Please read policy document, especially following clauses on

| | |
|---|-------------|
| Regular Premium | Termination |
| Non-payment of regular premium and forfeiture, if any | |

Disclaimer: In case of dispute, English version of policy document shall be final and binding.

Preamble

The Company has received a Proposal Form, declaration and the first Regular Premium from the Policyholder / Life Assured as named in this Schedule. The said Proposal Form and declaration along with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Policyholder as the basis of the contract of insurance, both parties to the assurance contract do hereby further accept and affirm that the Policy, in consideration of and subject to due receipt of subsequent Regular Premium as set out in the Schedule with all its parts (Policy Document and Endorsements if any), shall be subject to the terms and conditions as contained in this Policy.

SCHEDULE

Name of the Policyholder _____

Address _____

Address _____

Address _____

Pin code _____

Name of the Life Assured _____

| | | | |
|------------------------------|---|-----------------------------|---|
| Policy No. | | Product Name | Bajaj Allianz Life Principal Gain |
| Product Code | | | |
| Unique Identification No: | 116L137V01 | Policy Commencement Date | |
| Date of Commencement of Risk | | Date of Birth | |
| Age | | Age | |
| Gender | | | |
| Policy Term | | Sum Assured (₹) | |
| Premium Paying Term (PPT) | | Premium Payment Frequency | |
| Regular Premium (₹)* | | Maturity Date | |
| Guaranteed Death Benefit | 105% of sum of Regular Premiums paid | Guaranteed Maturity Benefit | 101% of sum of Regular Premiums paid |
| Death Benefit | Higher of Sum Assured or Regular Premium Fund Value or Guaranteed Death Benefit | Maturity Benefit | Higher of Regular Premium Fund Value or Guaranteed Maturity Benefit |
| Due Date of Last Premium | | | |
| Due Dates of Premium | | | |

Details of the Nominee

| | | | |
|--|--|----------------|-------|
| Nominee(s) Name | | Nominee(s) Age | Years |
| Relationship to the Life Assured | | | |
| Appointee Name [in case the Nominee(s) is (are) a minor(s)]: | | | |
| Relationship to the Life Assured | | | |

Details of Servicing Agent

| | | | |
|--------------|--|-----------|--|
| Name | | Code | |
| Address | | | |
| Phone Number | | E-Mail Id | |

Sales Representative Details

| | | | |
|--------------|--|-----------|--|
| Name | | Code | |
| Address | | | |
| Phone Number | | E-Mail Id | |

REGULAR PREMIUM PAYABLE FOR SELECTED PREMIUM PAYMENT FREQUENCY: ₹

In Words: RupeesOnly

Premium Allocation Rate

| Premium Payment due in Policy Year | % |
|------------------------------------|-----|
| 1 | |
| 2 to 5 | |
| 6 & above | Nil |

Charges under the Policy

The Policy Administration Charge: Nil, for the first five (5) Policy Years and 2.50% p.a. of Annual Premium from sixth (6th) Policy Year (capped to a maximum of ₹ 6,000 per annum), deductible monthly at each monthly anniversary by cancellation of units at prevailing unit price, till the end of the Policy Term.

For all other charges under the Policy, please refer to the Charges section of the Policy Document.

Applicable service tax & cess will be levied and deducted for all applicable Charges.

To whom the Benefits are Payable: The Benefits are payable to the Claimant, limited at all times to the monies payable under this Policy.

The Policy shall be subject to and governed by the terms of the Policy Document along with the Schedule contained herein and endorsements if any, made from time to time and all these shall together form a single agreement.

All taxes, including service tax, either existing or those that may apply in future (including enhancements of existing taxes) will be charged extra. Payment of such taxes shall be the responsibility of the Policyholder.

Bajaj Allianz Life Insurance Company does not provide any warranty or assurance that the Policyholder will be, by virtue of purchasing this Policy, eligible for any income tax or other tax rebate or relief.

Signed on behalf of Bajaj Allianz Life Insurance Company Limited for Policy No.

Issued on

Authorised Signatory

ON EXAMINATION OF THE POLICY, if the Policyholder notices any mistake, the Policy Document is to be returned for correction to the Company.

"IN THIS POLICY, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER"

Part B

This Policy is issued on the basis of the information given and declaration made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy. The following terms shall have the meaning assigned to them below. The singular includes the plural and references to the male include the female where the context so permits.

1. Definitions & Abbreviations:

- a) "Age" means age at last birthday.
- b) "Annual Premium" means the amount of Regular Premium payable by the Policyholder in a Policy Year.
- c) "Business Day" means the common working day of the corporate office of the Company.
- d) "Charges" means the charges applicable to this Policy as detailed in Section 20 and Section 21 below.
- e) "Claimant" means the Life Assured (if alive) or Policyholder (if different from the Life Assured) or the assignee or the Nominee or the legal heirs of Policyholder/Nominee(s) to whom the Policy Benefit will be payable.
- f) "Company" means BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED.
- g) "Current Assets" includes cash balance, bank FDs and CDs, commercial papers, accrued investment income (not due and due but not received) and other receivables if any.
- h) "Current Liabilities and Provisions" includes any amount payable for the investments, the expenses for the brokerage and transaction cost, non performing assets, Fund Management Charges and any other Charge as approved by the IRDAI including any applicable service tax.
- i) "Date of Commencement of Risk" means the date specified in the Schedule (unless the Policyholder is informed otherwise by the Company) from which the risk cover of the Life Assured commences under the Policy.
- jj) "Date of Discontinuance" means the:
 - i. date on which the Company receives the written communication from the Policyholder, as per Section 7a) below, to discontinue the Policy as per Option II OR
 - ii. date at the expiry of thirty (30) days from the date of receipt of the discontinuance notice by the Policyholder in accordance with Section 32 below. This is in the case where the Company receives a written communication from the Policyholder to revive the Policy as per Section 7a) below Option I but does not revive by that date.
- k) "Date of Surrender" means the date on which the Company receives the written communication from the Policyholder to surrender the Policy as per Section 9 below.
- l) "Death Benefit" is the benefit payable on the death of the Life Assured as mentioned in the Schedule. The details are as given in Section 5a) below
- m) "Discontinuance" means the state of the Policy that could arise on account of non-payment of the Regular Premium due before the expiry of the notice period provided in Section 7a)ii) below or surrender of the Policy during the first five (5) Policy Years.
- n) "Discontinued Life Policy" means the Policy wherein the Policyholder has discontinued the payment of Regular Premium during the first five (5) Policy Years as well as the Policies surrendered during the first five (5) Policy Years, and as a result of which the Policy has been subject to the action as per Section 7a) below
- o) "Discontinued Life Policy Fund" means a segregated fund, constituted by the fund value of all the Discontinued Life Policies, and is maintained by the Company in accordance with the IRDA (Linked Insurance Products) Regulation 2013 and any subsequent modification made therein by the IRDAI. The investment objective of the Fund is as specified in the IRDA (Linked Insurance Products) Regulation 2013 and any subsequent modification made therein by the IRDAI and, currently, is as given in Section 17 below.
- p) "Discontinuance Value" has the meaning as per Section 10 below.
- q) "Fund" means separately identifiable segregated investment linked fund set up by the Company and specified in the Schedule of Investment Funds below.
- r) "Grace Period" means a period of fifteen (15) days for a monthly Premium Payment Frequency and thirty (30) days for other than monthly Premium Payment Frequency, from the due date of Regular Premium payment.
- s) "Guarantee Builder Portfolio Strategy" is the portfolio management strategy as mention in Section 13 below.
- t) "Guaranteed Loyalty Additions" is an amount that will be added to the Regular Premium Fund Value on the Maturity Date, as mentioned in Section 5c below.
- u) "Guaranteed Maturity Benefit" is 101% of the all the Regular Premiums paid till date under the Policy.
- v) "IRDAI" means the Insurance Regulatory and Development Authority of India.
- w) "Life Assured" means the person named as the Life Assured in the Schedule whose life is assured under this Policy.
- x) "Maturity Benefit" is the benefit payable on the Maturity Date. The details are as given in Section 5b) below.
- y) "Maturity Date" means the date specified in the Schedule on which the Maturity Benefit shall become payable to the Policyholder.
- z) "Guaranteed Death Benefit" is 105% of the all the Regular Premiums paid till date under the Policy.
- aa) "Monthly Due Date" means the date corresponding numerically with the Policy Commencement Date in each subsequent month.
- bb) "Nominee" means the person specified in the Schedule who has been nominated in writing to the Company by the Policyholder, who is entitled to receive the Death Benefit under the Policy.
- cc) "Paid-up Sum Assured" means a proportion of the Sum Assured, where the proportion is the ratio of the total number of Regular Premiums paid to the total number of Regular Premiums payable under the Policy, subject to Section 7b) below.
- dd) "Policy" means the arrangements established by the Policy Document.
- ee) "Policy Anniversary" means the date corresponding numerically with the Policy Commencement Date in each subsequent year during the Policy Term.
- ff) "Policy Commencement Date" means the date of commencement of the Policy, as specified in the Schedule.
- gg) "Policy Document" means this policy wording and the Schedule (which is attached to and forms part of this Policy, and includes any Annexure or endorsement to it and if more than one then the latest in time) and the Proposal Form.
- hh) "Policyholder" means the adult person named in the Schedule who has concluded the Policy with the Company.
- ii) "Policy Term" means the period between the Policy Commencement Date and the Maturity Date, as specified in the Schedule.
- jj) "Policy Year" means a period of one (1) year commencing from the Policy Commencement Date or a Policy Anniversary thereof.
- kk) "Premium Allocation Rate" means the rate specified in the Schedule, which net of any service tax &cess will be applied to the Regular Premium paid to arrive at the amount to be allocated in the Unit Account in respect of any Regular Premium paid by the Policyholder.
- ll) "Premium Paying Term" means the period specified in the Schedule during which the Regular Premium is payable.
- mm) "Premium Payment Frequency" is a regular time interval as specified in the Schedule, at which the Regular Premium is payable during the Premium Paying Term.
- nn) "Proposal Form" means the Policyholder's statements in the proposal for this Policy submitted by or on behalf of the Policyholder along with any other information or documentation provided to the Company prior to inception of the Policy.
- oo) "Regular Premium" is the amount specified in the Schedule, payable by the Policyholder during the Premium Paying Term and at the Premium Payment Frequency
- pp) "Regular Premium Fund Value" is equal to the total number of Units pertaining to the Regular Premium in each Fund under this Policy multiplied by their respective Unit Price on the relevant valuation date Plus the Guaranteed Loyalty Addition.
- qq) "Revival Period" means a period of two (2) consecutive years from the Date of Discontinuance of the Policy, if the Policy is discontinued during the first five (5) Policy Years, or from the due date of first unpaid Regular Premium, if the Regular Premium is discontinued after the first five (5) Policy Years; during which period the Policyholder is entitled to revive a Policy.
- rr) "Schedule" means a document which is attached to and forms a part of this Policy containing specific details of the Policy.

Bajaj Allianz Life Principal Gain
A Guaranteed Maturity Unit-Linked Insurance Plan
UIN: 116L137V01

- ss) "Sum Assured" is the amount as specified in the Schedule, for the Life Assured under the Policy which is referred-to, to determine the Death Benefit after the Date of Commencement of Risk.
- tt) "Surrender Benefit" means the amount payable to the Policyholder on surrender as per Section 9 below.
- uu) "Unit" means a proportionate part of a Fund created to determine the Unit Price.
- vv) "Unit Account" means an individual account created and administered by the Company for a Policy and consisting of Units in one or more Funds, which are valued in reference to the Unit Price of respective Fund.
- ww) "Unit Price" means the value per Unit calculated in Rupees as follows:
Unit Price = Market value of investment held by the fund plus value of current assets less value of current liabilities and provisions, if any, divided by number of units existing on Valuation Date. This calculation will be done before creation / redemption of units.
- xx) "Valuation Date" refers to the date when the Unit Price of the Fund is determined.

Part C

2. Policy Description

- a) This is a non-participating individual, Regular Premium Unit-Linked endowment insurance plan.
- b) On the Policy Commencement Date, the Company shall open a Unit Account for the Policy. The Regular Premium paid by the Policyholder will be used to allocate Units in the Unit Account after applying the Premium Allocation Rate as specified in the Schedule in to the Funds "Balanced Equity Fund" and "Builder Bond Fund" as per the Guarantee Builder Portfolio Strategy given in Section 13 below
- c) The Premium Allocation Rate will vary by the Policy Year of the due date of the Regular Premium.
- d) The Policy enables the Policyholder to participate only in the investment performance of the Funds to the extent of allocated Units and does not in any way confer any right whatsoever on the Policyholder or the life/lives assured to otherwise share in the assets, the profits or surplus of the business of the Company.
- e) Policies issued to a Life Assured who is a minor shall mature only after the Life Assured has attained majority.

3. Regular Premium

- a) Regular Premium is payable in full on the Due Dates of Premium specified in the Schedule or within the Grace Period allowed, during the Premium Paying Term.
- b) The Company does not have any obligation to issue a notice that Regular Premium is due or for the amount that is due.
- c) The Company will not accept any amount less than the Regular Premium due as the Regular Premium.
- d) Where the Regular Premium in full has not been paid even within the Grace Period, the Policy shall be subject to the "Non-payment of Regular Premium and Forfeiture" condition(s) as per Section 7 below.

4. Premium Allocation

Units are allocated under the Policy depending on the amount of Regular Premium, the Premium Allocation Rate and the Unit Price of each Fund on the date of allocation. Such allocations may be made up to 1/10,000th of a Unit or such other fraction as the Company may decide from time to time.

5. Policy Benefits

a) Death Benefit

On the death of the Life Assured after the Date of Commencement of Risk but before the Maturity Date, the Company, subject to Section 12, Section 26, Section 31 and Section 37 below, provided the Policy has not been terminated per Section 30 below, shall pay the following Death Benefit to the Claimant:

- i. In a Policy where all the due Regular Premiums are paid up-to-date:
Higher of the Sum Assured or the Guaranteed Death Benefit or Regular Premium Fund Value as on date of receipt of intimation of death at the office of the Company
- ii. In a paid-up Policy
Higher of the Paid-up Sum Assured or the Guaranteed Death Benefit or

Regular Premium Fund Value as on date of receipt of intimation of death at the office of the Company.

b) Maturity Benefit

The Maturity Benefit on the survival of the Life Assured to the Maturity Date, provided the Policy has not been terminated as per Section 30 below, will be:

- i. In a Policy where all the due Regular Premiums are paid up-to-date:
Regular Premium Fund Value, subject to a minimum of the Guaranteed Maturity Benefit.
- ii. In a paid-up Policy
Regular Premium Fund Value, subject to a minimum of the Guaranteed Maturity Benefit.

c) Guaranteed Loyalty Additions:

On the Maturity Date before payment of the Maturity Benefit, provided the Policy has not been terminated as per Section 30 below, a Guaranteed Loyalty Addition as a percentage of one (1) Annual Premium (as mentioned in the table below) will be added to the Regular Premium Fund Value, provided at least five (5) full Policy Years' Regular Premiums under the Policy have been paid.

| Policy Term | Guaranteed Loyalty Addition % |
|-------------|-------------------------------|
| <= 10 Years | 4% of Annual Premium |
| > 10 Years | 15% of Annual Premium |

d) Claw Back Additions

In respect of Regular Premium Fund Value, non-zero positive claw back additions, if any, shall be credited to the Unit Account in order to meet the maximum reduction in yield criteria as stipulated in Sub-Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013, at the end of each Policy Year starting from the end of the fifth (5th) Policy Year.

Such non-zero positive claw back additions shall be determined as:

- i) Gross Investment Yield earned in the Unit Account at the end of each applicable Policy Year less
 - ii) Actual yield earned in the Unit Account at the end of each applicable Policy Year less
 - iii) Yield referred in the reduction in yield for that duration as stipulated in Sub-Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013
- The yield earned on the Unit Account shall be calculated using the money weighted rate of return method at end of each applicable Policy Year.

Part D

6. Free Look Period

Within fifteen (15) days [thirty (30) days in case this Policy is issued under the provisions of IRDAI Guidelines on Distance Marketing of Insurance Products] of the receipt of this Policy, the Policyholder may, if dissatisfied with any of the terms and conditions for any reason, give the Company a written notice of cancellation along with reasons for the same, and return the Policy Document to the Company, subject to which the Company shall send the Policyholder a refund comprising the Premium Allocation Charge plus Charges levied by cancellation of Units plus Regular Premium Fund Value at the date of cancellation of Units less the proportionate risk premium for the period the Life Assured was on cover, expenses incurred on medical examination and stamp duty charges.

7. Non-payment of Regular Premium and Forfeiture

- a) On Discontinuance of Regular Premiums due during the first five (5) Policy Years,
 - i) The Policyholder shall be entitled to one of the below options.
 - (1) Option I – Revive the Policy or, in writing, agree to revive the Policy within the Revival Period, by paying all due Regular Premiums, subject to Section 8 below, OR
 - (2) Option II – In writing, intimate the Company to completely withdraw from the Policy without any risk cover & guaranteed maturity value, and receive the Discontinuance Value (as Surrender Benefit) either at the end of the:
 - (a) Lock-in Period of five (5) Policy Years or
 - (b) Revival Period, only in case the lock-in period of five (5) Policy Years expires before the expiry of Revival Period and the Policyholder has specifically opted

- to receive the Discontinuance Value after expiry of Revival Period.
- ii) A notice will be sent by the Company to the Policyholder within fifteen (15) days after the expiry of the Grace Period, requesting the Policyholder to exercise one of the options mentioned under Sub-Section a)) above within thirty (30) days of receipt of such notice, in accordance with Section 29 below
 - iii) Till the expiry of the above notice period of thirty (30) days or till the Policyholder exercises one of the options (whichever is earlier), as per Sub Section a)) above, the Policy shall be treated as in-force with all risk cover and Guaranteed Maturity Benefit; by deduction of all applicable Charges under the Policy.
 - iv) On receipt of communication from the Policyholder choosing Option I and the Policyholder has not revived the Policy before the Date of Discontinuance, the Policy shall be converted to the Discontinued Life Policy (without any risk cover, Guaranteed Death Benefit, Guaranteed Loyalty Addition or Guaranteed Maturity Benefit) and the Regular Premium Fund Value less the Discontinuance/Surrender Charge as per Section 20g) below will be transferred to the Discontinued Life Policy Fund. The Discontinuance Value shall be payable as the Surrender Benefit to the Policyholder at the end of the lock-in period of five (5) Policy Years or Revival Period, whichever is later.
 - v) On receipt of communication from the Policyholder choosing Option II above, the Policy shall immediately (the Date of Discontinuance) be converted to a Discontinued Life Policy (without any risk cover, Guaranteed Death Benefit, Guaranteed Loyalty Addition or Guaranteed Maturity Benefit) and the Regular Premium Fund Value less the Discontinuance/Surrender Charge [per Section 20g) below] will be transferred to the Discontinued Life Policy Fund. The Discontinuance Value shall be payable as the Surrender Benefit to the Policyholder at the end of lock-in period of five (5) Policy Years or Revival Period in case the lock-in period expires before the expiry of Revival Period, if specifically chosen by the Policyholder while opting for Option II.
 - vi) Where the Company does not receive any intimation in writing from the Policyholder about his preferred option within the notice period of thirty (30) days mentioned above, at the end of the notice period (the Date of Discontinuance), the Policy will be converted to a Discontinued Life Policy (without any risk cover, Guaranteed Death Benefit, Guaranteed Loyalty Addition or Guaranteed Maturity Benefit); and the Regular Premium Fund Value less the Discontinuance/Surrender Charge [per Section 20g) below] will be transferred to the Discontinued Life Policy Fund. The Discontinuance Value shall be payable as the Surrender Benefit to the Policyholder at the end of lock-in period of five (5) Policy Years.
- b) On Discontinuance of Regular Premiums due after the lock-in period of five (5) Policy years,
 - i) A notice will be sent by the Company to the Policyholder within 15 days of the expiry of the Grace Period to exercise one of the options mentioned below within thirty (30) days of receipt of such notice, subject to Section 29 below:
 - (1) Option A: Revive the Policy or, in writing, agree to revive the Policy within the Revival Period by paying all due Regular Premiums and subject to Section 8 below, OR
 - (2) Option B: In writing, intimate the Company to completely withdraw from the Policy without any risk cover or and Guaranteed Maturity Benefit, and receive the Surrender Benefit under the Policy as on the date of receipt of such intimation OR
 - (3) Option C: In writing, intimate the Company to continue the Policy as a paid-up Policy with a Paid-up Sum Assured with all the other benefits as per the terms and conditions of the Policy and subject to deduction of all applicable Charges as per Section 20 below under the Policy.
 - ii) Till the expiry of the Revival Period or receipt of intimation of surrender request as per Option B above or receipt of intimation to convert as paid up Policy as per Option C above, whichever is earlier, the Policy shall be treated as an in-force Policy with all the other benefits as per the terms and conditions of the Policy, by deduction of all applicable Charges under the Policy.
 - iii) If the Company does not receive any intimation in writing from the Policyholder or if the Policyholder decides to surrender the Policy as per Option B above, the Surrender Benefit under the Policy as on the date of receipt of such intimation or expiry of the period of thirty (30) days as the case may be, will be payable to the Policyholder.
 - iv) If the Policyholder has chosen the Option A above, during the Revival Period, the Policy shall be treated as an in-force Policy with all the other benefits as per the terms and conditions of the Policy, by deduction of all applicable Charges under the Policy. At the end of the Revival Period if the Policy has not been revived, the Surrender Benefit under the Policy as at the end of the Revival Period will be payable to the Policyholder.
 - c) Notwithstanding anything mentioned in Section 7a) and Section 7b) above to the contrary, in case of premium discontinuance, the Discontinuance Value or Surrender Benefit respectively as on the date of intimation of death at the Company's office, shall be payable as Death Benefit on the death of the Life Assured, and, then, the Policy will terminate.
8. Revival
- If the Policy has been discontinued due to non-payment of due Regular Premiums as per Section 7 above, then, such a Policy (which is in-force or in Discontinuance) can be revived subject to the following:
- a) The Company receives the request for revival from the Policyholder within the Revival Period, provided the Policy has not been terminated as per Section 30 below
 - b) Such information and documentation as may be requested by the Company is submitted by the Policyholder at his own expense.
 - c) The Policy may be revived on the original Policy terms and conditions, revised terms and conditions or disallowed revival, based on Board approved underwriting guidelines.
 - d) On revival of the Policy,
 - i) The Policy will be revived restoring the risk cover, Guaranteed Death Benefit, Guaranteed Loyalty Addition and Guaranteed Maturity Benefit.
 - ii) All the due but unpaid Regular Premiums will be collected without charging any interest or fee.
 - iii) The Discontinuance Value of the Policy together with the amount of Discontinuance/Surrender Charge [per Section 20g) below] (without any interest) as deducted by the Company shall be restored to the Funds as per the proportion based on the Years to Maturity (as on the date of revival) under the Guarantee Builder Portfolio Strategy (as in Section 13 below), at their prevailing Unit Price.
 - iv) The Premium Allocation Charge [per Section 20d) below] and Policy Administration Charge [per Section 20c) below] due during the discontinuance period shall be deducted from Regular Premiums paid or from the Fund/s at the time of revival.
9. Surrender Benefit
- a) The Policyholder may, at any time, surrender the Policy.
 - b) If the Policy is surrendered during lock in period of the first five (5) Policy Years, the Regular Premium Fund Value less the Discontinuance/Surrender Charge, if any, per Section 20g) below (all as on the Date of Surrender) will be transferred to the Discontinued Life Policy Fund, and all risk cover and Guaranteed Maturity Benefit under the Policy will be terminated immediately. The option to revive the Policy will not be available to such a Discontinued Life Policy. The Discontinuance Value, as per Section 10d) below, at the end of the lock-in period of five (5) Policy Years will be payable to the Policyholder as Surrender Benefit.
 - c) If the Policy is surrendered after the first five (5) Policy Years, the Surrender Benefit available to the Policyholder will be Regular Premium Fund Value as on the date of surrender.
 - d) The Policy will terminate thereafter upon payment of the Surrender Benefit.
10. Discontinuance Value
- a) The Discontinuance Value of the Policy will be higher of
 - i) The Regular Premium Fund Value less the Discontinuance/Surrender Charge, if any, [per Section 20g) below], all as on Date of Discontinuance/Date of Surrender, accumulated at the rate of return earned on the Discontinuance Life Policy Fund net of Fund Management Charge (FMC) [per Sub-Section c) below] OR
 - ii) The Regular Premium Fund Value less the Discontinuance/Surrender Charge, if any, [per Section 20g) below], all as on Date of Discontinuance/Date of Surrender, accumulated at the minimum guaranteed rates of investment return net of Fund Management Charge [per Sub-Section iii) below].
 - b) Unless death of the Life Assured has happened earlier, the Discontinuance Value shall be payable to the Policyholder after the lock-in period of five (5) Policy Years or at the end of Revival Period, as the

case may be, provided the Policy has not been revived [per Section 8 above]. However, on death of the Life Assured during the period of discontinuance, the Discontinuance Value as on the date of intimation of death at the Company's office shall be payable to the Claimant immediately.

- c) As per the "IRDA (Linked Insurance Products) Regulation, 2013", the current minimum guaranteed rate of investment return is 4% p.a. and the current cap on Fund Management Charge on the Discontinuance Life Policy Fund is 0.50% per annum.
- d) The Fund Management Charge and the minimum guaranteed rates of investment return [both mentioned in Sub-Section c) above], for the calculation of the Discontinuance Value may change from time to time in accordance with any change in the IRDAI guidelines/regulations in future.

11. Flexibilities

The Policyholder may, subject to prior approval of the Company, exercise any of the following options by using the application form specified by the Company and meeting the conditions set out therein:

- a) Changing the Premium Paying Term
The Policyholder may change the Premium Paying Term at any Policy Anniversary subject to chosen Premium Paying Term being available under the product on the date of receipt of request at the office of the Company, provided:
- i) All due Regular Premium till the date of such request are paid.
- ii) Such option is exercised before the expiry of the existing Premium Paying Term.
- iii) Miscellaneous charge, as mentioned in Section 20 and Section 21 below, will be applicable for the option.
- b) Changing the Premium Payment Frequency
i) The Premium Payment Frequency may be changed at any Policy Anniversary to any other frequency (i.e., yearly or monthly) subject to the minimum Regular Premium allowed for each Premium Payment Frequency under the product on the date of receipt of request at the office of the Company.
- ii) Miscellaneous charge, as mentioned in Section 20 and Section 21 below, will be applicable for this alteration.
- c) Switching between Funds
Switching between Funds is not allowed under the Policy.
- d) Partial withdrawal
Partial Withdrawal is not allowed under the Policy.
- e) Premium Apportionment
Premium apportionment in to the Funds under the Policy will be as per the Years to Maturity under the Guarantee Builder Portfolio Strategy.
- f) Settlement Option
i) The Policyholder will have the option to receive the Maturity Benefit in installments (payable yearly, half yearly, quarterly or monthly, at the option of the Policyholder) spread over a maximum period of five (5) years.
- ii) The amount paid out to the Policyholder in each installment will be the outstanding Regular Premium Fund Value as at that installment date divided by the number of outstanding installments.
- iii) Installment payments will be made by redeeming Units from the Funds at the Unit Price applicable on the installment date.
- iv) No risk cover, Guaranteed Death Benefit, Guaranteed Loyalty Addition or Guaranteed Maturity Benefit will be available during the period of the settlement option.
- v) Only Fund Management Charge (FMC) as per Section 20b) below shall be deducted through the redemption of units from the funds during the period of the settlement option.
- vi) The Policyholder will have an option to withdraw the Regular Premium Fund Value completely, anytime during the period of settlement option.
- vii) The Regular Premium Fund Value will be calculated as the total number of outstanding Units under the Policy multiplied by the Unit Price as on date of complete withdrawal.
- viii) During the period of settlement option, on receipt of intimation at the Company's office, of the death of the Life Assured, the Regular Premium Fund Value as on the date of intimation of death shall be paid to the Claimant and the Policy will terminate.

12. Option to pay additional Top Up Premium
No top up premiums are allowed under this product.

Part E

CHARGES, FUND OPTIONS, PORTFOLIO STRATEGIES, Etc

13. Guarantee Builder Portfolio Strategy
The Company will manage the Funds as per the Guarantee Builder Portfolio Strategy.

Under this portfolio strategy, the Company will allocate the Regular Premiums paid by the Policyholder after applying the Premium Allocation Rate, to Balanced Equity Fund and Builder Bond Fund based on the outstanding Years to Maturity (as on the Policy Commencement Date) as per the table below.

| Years to Maturity | Proportion in following two (2) Funds (in%) | | Total (in %) |
|-------------------|---|-------------------|--------------|
| | Balanced Equity Fund | Builder Bond Fund | |
| 15 | 55 | 45 | 100 |
| 14 | 55 | 45 | 100 |
| 13 | 50 | 50 | 100 |
| 12 | 50 | 50 | 100 |
| 11 | 40 | 60 | 100 |
| 10 | 30 | 70 | 100 |
| 9 | 30 | 70 | 100 |
| 8 | 30 | 70 | 100 |
| 7 | 20 | 80 | 100 |
| 6 | 20 | 80 | 100 |
| 5 | 0 | 100 | 100 |
| 4 | 0 | 100 | 100 |
| 3 | 0 | 100 | 100 |
| 2 | 0 | 100 | 100 |
| 1 | 0 | 100 | 100 |

- i. On each Policy Anniversary, the Company will re-adjust the available Regular Premium Fund Value among the Funds mentioned in the table above in the proportion based on the outstanding Years to Maturity of the Policy, to ensure balance is maintained between the Policyholder's "Years to Maturity" and level of risk on investments to optimize the returns. All allocation & de-allocation of units shall be based on the prevailing unit price.
- ii. But the above re-adjustment on each Policy Anniversary will not be made such that there is flow of funds from the Bond Fund to the Balanced Equity Fund. So, it is understood that the proportion in the Builder Bond Fund can be higher than mentioned in the above table, but will never be lower.
- iii. The Policyholder further understands and agrees that the proportion in the various Funds may change during a Policy Year from the allocation proportions mentioned in the relevant table above for reasons including fluctuations in the Unit Price.
- iv. The table above indicates the maximum allocation (%) in Balanced Equity Fund and minimum allocation (%) in Builder Bond Fund.
- v. The Policyholder understands and agrees that, in accordance with the portfolio strategy, as mentioned above, the Company may also switch Units between the various Funds at the prevailing Unit Price of the respective Funds.
- vi. It is expressly understood and agreed that (a) the Company's reallocation or switching shall be as circumstances reasonably permit; (b) the Company gives no guarantee or assurance of being able to maintain the proportions mentioned by reallocation or switching, and (c) the Company shall not be liable for any failure to achieve the proportions mentioned for any reason beyond the control of the Company or any consequence thereof.
- vii. The Company may change the proportions as may be applicable under the portfolio strategy with the prior approval of the IRDAI.
14. Force Ma'jeure Condition
a) The Company will value the Funds on each day that the financial markets are open. However, the Company may value the Funds less frequently in extreme circumstances external to the Company, where the value of the assets is too uncertain. In such circumstances, the Company may defer the valuation of assets for up to 30 days until the Company feels that certainty as to the value of assets has been resumed. The deferment of the valuation of assets will be

with prior consultation with the IRDAI.

- b) The Company will make investments as per the Fund Mandate in Section 15 below. However, the Company reserves the right to change the exposure of all/any Fund to money market instruments to 100% only in extreme situations external to the company, keeping in view market conditions, political situations, economic situations war/war-like situations, terror situations. The same will be put back as per the base mandate once the situation has corrected.
- c) Some examples of such circumstances [in Sub-Section a) & Sub-Section b) above] are:
- i) When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed otherwise than for ordinary holidays.
- ii) When, as a result of political, economic, monetary or any circumstances out of the control of the Company, the disposal of the assets of the Fund are not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining Policyholders.
- iii) During periods of extreme market volatility during which Surrenders and Switches would, in the opinion of the Company, be detrimental to the interests of the remaining Policyholders.
- iv) In the case of natural calamities, strikes, war, civil unrest, riots and bandhs.
- v) In the event of any event of any force majeure or disaster that affects the normal functioning of the Company.
- vi) If so directed by the IRDAI.
- d) The Policyholder shall be notified of such a situation if it arises.

15. Fund Management

All the Funds will be internally managed by the Company.

16. Investment Objectives

(a) Balanced Equity Fund: (SFIN: ULIF07413/05/15BALEQTYFND116)

The investment objective of this fund is to provide capital appreciation by investing in a suitable mix of debt and equities. The fund strategy would be to invest in following mix of assets

Portfolio Allocation:

Equity:10% - 70%

Debt and debt related securities incl. Fixed deposits: 0% - 80%

Mutual Funds* and Money market instruments:0% - 50%

(b) Builder Bond Fund:(SFIN ULIF07313/05/15BLDRBNDFND116)

The investment objective of this Fund is to provide accumulation of income through investment in fixed income securities like G-Secs, and corporate debt rated AA and above.

Portfolio Allocation:

Debt and debt related securities incl. Fixed deposits:40% to 100%

Money market instruments, Cash, Mutual funds*: 0% to 60%

* The maximum investment in mutual funds shall be governed by the relevant IRDAI guidelines.

17. Discontinued Life Policy Fund Risk Profile – Low (SFIN: ULIF07026/03/13DISCONLIFE116)

On the Date of Discontinuance/Surrender of the Policy before the end of the lock-in period of five (5) Policy Years, the Regular Premium Fund Value less the Discontinuance/Surrender Charge, all as on the Date of Discontinuance/Surrender of the Policy, shall be moved to the Discontinued Life Policy Fund. The portfolio allocation of the Fund is as given below.

Portfolio Allocation:

Money market instruments:0% - 40%

Government securities : 60% - 100%

18. Risk Profile

The investment risk profiles of the Funds based on the nature of assets held in each Fund is as follows: -

| Funds | Risk Profile |
|----------------------|--------------|
| Balanced Equity Fund | High |
| Builder bond Fund | Moderate |

19. Fund Provisions

a) Purpose of the Funds

The Company has established the above Funds from which it will make payment of a part of or all of the benefits payable under this Policy.

b) Investment of the Funds

i) The selection of the underlying investments of each Fund established by the Company and the valuation of assets to which it is referenced shall be such as the Company, in its absolute discretion, may from time to time determine provided it satisfies the investment objectives set out in Section 16 above and any IRDAI Regulations as applicable from time to time. It is further provided that the assets of each Fund may comprise such proportion as the Company may determine including un-invested cash or any other assets whether or not this produces income.

ii) All assets relating to the Fund shall be and shall remain in the absolute beneficial ownership of the Company. There is no trust created, whether expressly or impliedly, by the Company in respect of the investments in favour of any person.

20. Charges

All Charges mentioned below will be subject to the applicable service tax.

a) Mortality Charge

(i) The Mortality Charge will be deducted at the rate as applicable to the attained Age and gender of the Life Assured, on the Date of Commencement of Risk and on each subsequent Monthly Due Dates. The Mortality charge may vary from Policy Year to Policy Year according to the attained Age of the Life Assured at the time of deduction of the same.

(ii) The Mortality charge per thousand Sum at Risk is given in Annexure 1. Sum at Risk means higher of [Death Benefit less Regular Premium Fund Value] or zero where Death Benefit is as defined in Section 5a) above. The Mortality charge is applied on the Sum at Risk under the Policy.

b) Fund Management Charge

| Fund | Fund Management Charge per annum |
|-------------------------------|----------------------------------|
| Balanced Equity Fund | 1.25% |
| Builder bond Fund | 0.95% |
| Discontinued Life Policy Fund | 0.50% |

c) Policy Administration Charge

The Policy Administration Charge is mentioned in the Schedule.

d) Premium Allocation Charge

The Premium Allocation Rate is mentioned in the Schedule. The balance is taken as the Premium Allocation Charge.

e) Guarantee Charge

The Guarantee Charge is 0.25% p.a. of the Regular Premium Fund Value.

f) Miscellaneous Charge

The miscellaneous charge will be of ₹ 100/- per applicable transaction in respect of alteration of premium frequency, change in premium paying term shall be charged.

g) Discontinuance/Surrender Charge

The Discontinuance Charge, as per table below, shall be applicable to the Regular Premium Fund Value only, on the Date of Discontinuance of the Policy.

| Where the policy is discontinued during the policy year | Discontinuance/Surrender charge for the policies having Annual Premium up to ₹ 25000/- | Discontinuance/Surrender charge for the policies having Annual Premium above ₹ 25000/- |
|---|--|---|
| 1 | 20% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 3,000 | 6% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 6,000 |
| 2 | 15% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 2,000 | 4% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 5,000 |
| 3 | 10% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 1,500 | 3% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 4,000 |

| Where the policy is discontinued during the policy year | Discontinuance/Surrender charge for the policies having Annual Premium up to ₹ 25000/- | Discontinuance/Surrender charge for the policies having Annual Premium above ₹ 25000/- |
|---|---|---|
| 4 | 5% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 1,000 | 2% of the lower of (Annual Premium or Regular Premium Fund Value) subject to maximum of ₹ 2,000 |
| 5 & above | Nil | Nil |

h) Revision of Charges

After taking due approval from the IRDAI, the Company reserves the right to revise the above mentioned Charges, except the Premium Allocation Charge and mortality charge which are guaranteed throughout the Policy Term:

- Fund Management Charge up to a maximum of 1.35% per annum will be adjusted in the unit price for Balanced Equity Fund & Builder Bond Fund and 0.50% p.a. for the Discontinued Life Policy Fund. Guarantee Charge of 0.50% p.a. will be adjusted in the unit price.
- Policy Administration Charge up to a maximum of ₹ 6000 per year.
- Miscellaneous charge up to a maximum of ₹ 200/- per transaction

The company will give a notice of three (3) months to the Policyholders for any changes in the above mentioned charges. The Policyholder/Life Assured who does not agree with the revised charges shall be allowed to surrender the Policy. Discontinuance/Surrender Charge will be applicable if the surrender is during the lock-in period, otherwise, not.

21. Recovery of Charges

- The Fund Management Charge as per Section 20b) above and Guarantee Charge as per Section 20e above along with applicable service tax & cess will be adjusted in the Unit Price of the Funds while calculating the Unit Price.
- The Policy Administration Charge [per Section 20c) above] and the Mortality Charges [per Section 20a) above], all along with service tax and cess will become due for deduction on each monthly due dates and will be recovered by the redemption of Units at the prevailing Unit Price.
- The Discontinuance/Surrender Charge as per Section 20g) above along with service tax & cess shall be applicable to the Regular Premium Fund Value only, on the Date of Discontinuance of Policy.
- Miscellaneous Charge per Section 20 f) above, wherever applicable, will be recovered, as and when the Policyholder exercises the applicable options given under Section 11 above, by the redemption of Units at the prevailing Unit Price.
- In the event that the Units are held in more than one Fund, the cancellations of Units will be effected in the same proportion as the value of Units held in each Fund under the Policy. If the value of Units in any Fund falls to the extent that it is insufficient to support the deduction of proportionate monthly charges, then the same shall be deducted proportionately from the value of Units of the other Funds.

22. Unit Transactions

a) Allocation of Units

- For Regular Premium received in cash or local cheques or demand drafts, or requests for revival of a Discontinued Policy received by the Company, by the closing time for the day as specified by the IRDAI from time to time, the closing Unit Price of the day it is received shall be applicable. The closing time presently specified by the IRDAI is 3:00 pm
- For Regular Premium received in cash or local cheques or demand drafts, or requests for revival of a Discontinued Policy received by the Company, after the closing time for the day as specified by the IRDAI from time to time, the closing Unit Price of the next Business Day shall be applicable. The closing time presently prescribed by the IRDAI is 3:00 pm
- For Regular Premium received through outstation cheques or demand drafts, the closing Unit Price of the business day on which the cheque/demand draft is cleared shall be applicable

b) Redemption of Units

- For written applications received by the Company from the Claimant for death, surrender, conversion to Discontinued Policy or switch out by the closing time for the day as specified by the IRDAI from time to time, the same day's closing unit price shall be applicable. The closing time presently prescribed by the IRDAI is 3:00 pm.

- For written applications received by the Company from the Claimant for death, surrender, conversion to Discontinued Policy or switch out after the closing time for the day as specified by the IRDAI from time to time, the closing unit price of the next business day shall be applicable. The closing time presently prescribed by the IRDAI is 3:00 pm.

23. Non-Participation in Profits

This Policy shall participate only in the investment performance of the underlying Funds.

24. Fund Amendments

- The Company may, in its sole discretion close any of the Funds if in the sole and absolute opinion of the Company, the said Fund should be closed. The Policyholder shall be given at least three months prior written notice of the Company's intention to close any of the Funds and, on and from the date of such closure, the Company shall cease to allocate and redeem Units of the said Fund. In such an event if the Units are not withdrawn or switched to any other Fund by the Policyholder within three (3) months of dispatch of notice, the Company will switch the said Units to the Bond Fund. No fee will be charged for switching in the event of such closure of Funds.

- The Company may add, close, merge, modify or consolidate the Funds under this Policy with prior approval from the IRDAI.

25. Unit Statement

The Company will issue a Unit Statement to the Policyholder at every Policy Anniversary or on the happening of any Unit transaction under the Policy except due to deduction of the Charges as mentioned in Section 20 above.

Part F

General Conditions

26. Suicide Exclusion

If the Life Assured commits suicide, whether sane or insane, within one (1) year from the Date of Commencement of Risk or the date of latest revival of the Policy, whether or not any beneficial interest has been created therein, and the Company's liability shall be limited to the extent of the Regular Premium Fund Value as on the date of death. Any Charges recovered subsequent to the date of death shall also be paid back to the Claimant.

27. Age Proof

- The Mortality Charge/s payable under the Policy is calculated on the basis of the Life Assured's Age and gender as declared in the Proposal Form. If the Age has not been admitted by the Company, the Policyholder shall furnish such proof of Age as is acceptable to the Company and have the Age admitted.
- If the Age so admitted (the "correct Age") is found to be different from the Age declared in the Proposal Form, then without prejudice to the Company's other rights and remedies including those under the Insurance Act 1938, the following actions shall be taken:
 - If the correct Age is such as would have made the Life Assured uninsurable under this Policy, the plan of assurance shall stand altered to such plan of assurance as is generally granted by the Company for the Life Assured correct Age, which will be subject to the terms and conditions as are applicable to that plan of assurance. If it is not possible to grant any other plan of assurance, the Policy shall stand discontinued/terminated with immediate effect by the Company and:
 - If the Policy is discontinued before the fifth (5th) Policy Anniversary, the Discontinuance Value, as per Section 10 above, shall become payable at the end of the lock in period of five (5) Policy Year,
 - If the Policy is terminated after the fifth (5th) Policy Year, the Surrender Benefit shall be payable immediately.
 - If the Life assured correct Age is higher than the Age declared in the Proposal Form, the Mortality Charge/s payable under the Policy shall be altered corresponding to the correct Age of the Life assured (the "corrected Mortality Charge") and the accumulated difference between the corrected Mortality Charge and the original Mortality Charge from the Policy Commencement Date up to the date of such payment shall be recovered by the redemption of Units.
 - If the Life assured correct Age is lower than the Age declared in the Proposal Form, the Mortality Charge payable under the Policy shall be altered corresponding to the correct Age of the Life assured (the "corrected Mortality Charge") from the next Monthly Due Date.

28. Assignment
Assignment should be in accordance with provisions of section 38 of the Insurance Act 1938 as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 38 is enclosed in Annexure – AA for reference]
29. Nomination
Nomination should be in accordance with provisions of section 39 of the Insurance Act 1938 as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 39 is enclosed in Annexure – BB for reference]
30. Termination Conditions
This Policy shall automatically and immediately terminate on the earlier occurrence of any of the following events:
- On the date of intimation of death of the Life Assured.
 - On payment of Discontinuance Value or Surrender Benefit.
 - The Units in the Policy are fully surrendered.
 - The Maturity Date, unless the Policyholder has opted for the Settlement Option.
 - The expiry of the period of Settlement Option, if opted.
31. Fraud Misrepresentation and forfeiture
Fraud, Misrepresentation and forfeiture would be dealt with in accordance with provisions of section 45 of the Insurance Act 1938 as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 45 is enclosed in Annexure – CC for reference]
32. Notices
Any notice [including discontinuance notice under Section 7a) above], direction or instruction under this Policy which may be in writing or in any kind of electronic/digital format and if it is to:
- The Policyholder or the life assured:
 - Shall be sent either by hand, post, courier, facsimile, Short Messaging Service (SMS), Voice call, e-mail or through any other digital/ electronic media to the Policyholder or Life Assured to the address or communication/ correspondence details specified by the Policyholder in the Proposal Form or as per subsequent most recent change of address and/or communication/correspondence details intimation submitted by him to the Company.
 - The Company shall not be responsible for any consequences arising out of non-intimation of change of the Policyholder's address and/or communication/correspondence details. In case the notice comes back to the Company undelivered to the Policyholder due to any reason, there shall be no obligation upon the Company to make any attempt again towards dispatch of the notice which was returned undelivered.
 - The Company, shall be submitted by hand, post, facsimile or E-mail:
Bajaj Allianz Life Insurance Company,
GE Plaza, Airport Road, Yerawada, Pune – 411 006
Toll Free No. 1800 209 7272 | Fax: 020-6602-6789
e-mail: customercare@bajajallianz.co.in
33. Electronic Transactions
The Policyholder agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time with regard to all transactions and hereby agrees and confirms that all transactions (other than those requiring a written notice or communication under this Policy) effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centers, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of the Policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.
34. Currency
All amounts payable either to or by the Company shall be payable in India and in Indian Currency.
35. Waiver
Failure or neglect by either party to enforce at anytime the provisions of this Policy shall not be construed or be deemed to be a waiver of either party's right here-in nor in anyway affect the validity of the whole or any part of this Policy nor prejudice either party's right to take subsequent action
36. Modifications
This Policy Document constitutes the complete contract of insurance. This Policy Document cannot be changed or varied except by a Policy endorsement in writing and signed by an officer of the Company authorized for this purpose.
37. Payment of Claim
The Death Benefit is payable to the Claimant. The Company shall be under no obligation to make any payment of Death Benefit, unless and until the Company has received from the Claimant (at no expense to the Company) any information and documentation it requests, including but not limited to:
- Written notice as soon as possible and in any event preferably within 180 days of the death of the life/lives assured, and the circumstances resulting in the death of the life/lives assured.
 - The claimant's proof of entitlement to receive payment under the Policy.
 - Original Policy Document.
 - Original death certificate of the life/lives assured issued by a competent authority.
 - Medical cause of death, certificate from the doctor who last attended to the life/lives assured or the hospital in which the death occurred.
 - If the death is due to unnatural causes including an accident; a copy of First Information Report (FIR) and Post Mortem Report (PMR). For claiming Death Benefit, copy of FIR and PMR shall be mandatory.
 - Any other document as may be asked for looking into the facts and circumstances resulting to a claim under the Policy.
 - Without Prejudice to the right of the Company to insist for any of the documents as mentioned herein above to examine the admissibility of claim for the Death Benefit under the Policy of insurance, the Company may at its sole discretion, consider claims where the claimant is unable to submit required documents.
All claims lodged beyond a period of 3 years from the date of death must be supported by a Declaration of the Claimant explaining the reasons for not lodging a claim earlier and suitably demonstrate to the satisfaction of the Company that the reasons for delay was on account of facts beyond the control of Claimant. The Company reserves the right to consider delayed claims on merits only on satisfaction that there were sufficient grounds for not preferring a claim within time.
38. Loss of Policy Document
- If the Policy Document is lost or destroyed, then, subject to Sub-Section c) below, at the request of the Policyholder, the Company, if satisfied that the Policy Document has been lost or destroyed, will issue a copy Policy Document duly endorsed to show that it is issued following the loss or destruction of the original Policy Document.
 - Upon the issuance of a copy Policy Document the original Policy Document will cease to have any legal effect.
 - The Company reserves the right to make such investigations into and call for such evidence of the loss or destruction of the Policy Document at the expense of the Policyholder, as it considers necessary before issuing a copy of the Policy Document.
 - It is hereby understood and agreed that the Policyholder will protect the Company and hold the Company harmless from and against any claims, costs, expenses, awards or judgments arising out of or howsoever connected with the original Policy Document or arising out of the issuance of a copy of the Policy Document.
39. Governing Law
Any and all disputes arising out of and under this Policy shall be governed by and determined in accordance with Indian law and by the Indian courts.
40. Taxation
Payment of taxes, including service tax & cess, as applicable, shall be the responsibility of the Policyholder. The Policyholder agrees to pay or allows the Company to deduct from the Unit Account or any of the benefits payable under this Policy, a sum on account of any tax, including Service Tax or other payment which may be imposed by any legislation, order, regulation or otherwise, upon the Company, Policyholder or any other Beneficiary, which in

the opinion of the Company is necessary and appropriate.

41. Status of Insurance Agent

The insurance agent is only authorized by the Company to arrange completion and submission of the Proposal Form. The insurance agent is not authorized to act as the Company's legal representative and any representation made by the insurance agent which is against the express terms and conditions as contained in this Policy shall not be binding on the Company. Information or payment given to the insurance agent should not be considered as having been given to the Company. In absence of any specific authorization to an insurance agent to accept premium on behalf of the Company and issue receipt thereof, payment made to an insurance agent shall be considered from the date of receipt of the premium amount by the Company. In the event of happening of any eventuality between the date of payment of premium amount to the insurance agent and the date of receipt of the premium amount by the Company, same shall be considered in accordance with the terms and conditions as contained herein above as if the premium was not paid as on the date of happening of the eventuality.

Part G

42. Grievance Redressal

In case you have any query or complaint/grievance, you may contact the Grievance Officer of any nearest Customer Care Center at Branch Office of the Company during the Company's office hours from 9 am to 6 pm. Alternatively, you may communicate with the Company:

By post at: Customer Care Desk,

Bajaj Allianz Life Insurance Company Ltd.,

GE Plaza, Airport Road, Yerawada, Pune - 411006

By Phone at: Toll Free No. 1800 209 7272 | By Fax at: 020-6602-6789

By Email: customercare@bajajallianz.co.in

In case you are not satisfied with the resolution provided to you by the above office, or have not received any response within 10 days, or you have any suggestion in respect of this Policy or on the functioning of the office, you may contact the following official for resolution:

Grievance Redressal Officer,

Bajaj Allianz Life Insurance Company Ltd.

3rd Floor, Bajaj Finserv, Survey No: 208/1-B, Behind Weik Field IT Park,

Viman Nagar, Pune – 411014

Tel. No: 1800-233-7272 | Fax: (+91 20) 40111502

Email ID: customercare@bajajallianz.co.in

If Policyholder is not satisfied with the response or does not receive a response from the Company within fifteen (15) days, he may approach the IRDAI Grievance Cell Centre (IGCC) on the following contact details:

By Phone: TOLL FREE NO: 155255

By Email: complaints@irda.gov.in

By post at: Consumer Affairs Department Insurance Regulatory and Development Authority of India

9th floor, United India Towers, Basheerbagh, Hyderabad – 500 029, Andhra Pradesh

By Fax at: +91-40 – 6678 9768

The Policyholder can also register his complaint online at <http://www.igms.irda.gov.in/>

43. Ombudsman

- a) In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to any of the following:
 - i) Insurance claim that has been rejected or dispute of a claim on legal construction of the Policy
 - ii) Delay in settlement of claim
 - iii) Dispute with regard to premium
 - iv) Non-receipt of your insurance document
- b) The address of the Insurance Ombudsman is provided as Annexure 2 attached herewith. For the latest list of insurance ombudsman, please refer to the IRDAI website at http://www.irdaindia.org/ins_ombudsman.htm.
- c) The complaint should be made in writing and duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.
- d) Also please note that as per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made
 - i) Only if the grievance has been rejected by the grievance redressal mechanism of the Company
 - ii) The complaint should be filed within a period of one year from the date of rejection by the Company
 - iii) The complaint should not be simultaneously under any litigation

Annexure 2

| Office of the Ombudsman | Contact Details | Areas of Jurisdiction |
|-------------------------|---|---|
| AHMEDABAD | Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014. Tel.: 079 - 27546150 / 27546139, Fax: 079 - 27546142 Email: bimalokpal.ahmedabad@gbic.co.in | Gujarat, Dadra & Nagar Haveli, Daman and Diu. |
| BENGALURU | Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19, Ground Floor, 19/19, 24 th Main Road, JP Nagar, 1 st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049, Email: bimalokpal.bengaluru@gbic.co.in | Karnataka. |
| BHOPAL | Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203, Email: bimalokpal.bhopal@gbic.co.in | Madhya Pradesh, Chattisgarh. |
| BHUBANESHWAR | Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 / 2596455 Fax: 0674 - 2596429, Email: bimalokpal.bhubaneswar@gbic.co.in | Orissa |
| CHANDIGARH | Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274, Email: bimalokpal.chandigarh@gbic.co.in | Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh. |
| CHENNAI | Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664, Email: bimalokpal.chennai@gbic.co.in | Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry). |
| DELHI | Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23239633 / 23237539 Fax: 011 - 23230858 Email: bimalokpal.delhi@gbic.co.in | Delhi |
| GUWAHATI | Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001 (ASSAM). Tel.: 0361 - 2132204 / 2132205 Fax: 0361 - 2732937 Email: bimalokpal.guwahati@gbic.co.in | Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura. |
| HYDERABAD | Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@gbic.co.in | Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry. |
| JAIPUR | Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363, Email: bimalokpal.jaipur@gbic.co.in | Rajasthan. |
| ERNAKULAM | Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochín Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336, Email: bimalokpal.ernakulam@gbic.co.in | Kerala, Lakshadweep, Mahe-a part of Pondicherry. |
| KOLKATA | Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax: 033 - 22124341, Email: bimalokpal.kolkata@gbic.co.in | West Bengal, Bihar, Sikkim, Jharkhand, Andaman & Nicobar Islands. |
| MUMBAI | Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960, Fax: 022 - 26106052, Email: bimalokpal.mumbai@gbic.co.in | Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane. |
| PUNE | Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020 - 32341320, Email: bimalokpal.pune@gbic.co.in | Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region. |
| LUCKNOW | Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331, Fax: 0522 - 2231310, Email: bimalokpal.lucknow@gbic.co.in | Districts of Uttar Pradesh : Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar. |

Bajaj Allianz Life Principal Gain – Standard Mortality Charges

Annexure 1

Annual Mortality Charge Rates Per '000 Sum at Risk – For Males lives

| Age | Mortality Charge | Age | Mortality Charge | Age | Mortality Charge | Age | Mortality Charge |
|-----|------------------|-----|------------------|-----|------------------|-----|------------------|
| 7 | 0.83 | 24 | 1.22 | 41 | 2.56 | 58 | 12.91 |
| 8 | 0.68 | 25 | 1.24 | 42 | 2.81 | 59 | 13.90 |
| 9 | 0.58 | 26 | 1.25 | 43 | 3.09 | 60 | 14.98 |
| 10 | 0.54 | 27 | 1.26 | 44 | 3.42 | 61 | 17.44 |
| 11 | 0.55 | 28 | 1.28 | 45 | 3.79 | 62 | 18.84 |
| 12 | 0.59 | 29 | 1.31 | 46 | 4.23 | 63 | 20.38 |
| 13 | 0.65 | 30 | 1.34 | 47 | 4.72 | 64 | 22.07 |
| 14 | 0.73 | 31 | 1.38 | 48 | 5.27 | 65 | 23.94 |
| 15 | 0.81 | 32 | 1.43 | 49 | 5.87 | 66 | 26.00 |
| 16 | 0.89 | 33 | 1.49 | 50 | 6.52 | 67 | 28.27 |
| 17 | 0.96 | 34 | 1.56 | 51 | 7.21 | 68 | 30.76 |
| 18 | 1.03 | 35 | 1.65 | 52 | 7.93 | 69 | 33.48 |
| 19 | 1.09 | 36 | 1.75 | 53 | 8.69 | 70 | 36.46 |
| 20 | 1.13 | 37 | 1.87 | 54 | 9.47 | | |
| 21 | 1.16 | 38 | 2.01 | 55 | 10.27 | | |
| 22 | 1.19 | 39 | 2.17 | 56 | 11.11 | | |
| 23 | 1.21 | 40 | 2.35 | 57 | 11.98 | | |

Note:

- i. The above charges are exclusive of any service tax or cess.
- ii. For Female lives there is 3 years' age setback for calculating mortality charge. Sum at risk is Max[Death benefit – regular premium fund value, zero (0)]

Annexure AA

Section 38 of Insurance Act, 1938, as amended from time to time – Assignment and Transfer of Insurance Policies

Assignment or transfer of a Policy should be in accordance with section 38 of the Insurance Act, 1938, as amended by The Insurance Laws (Amendment) Act, 2015 dated 20.03.2015. The extant provisions in this regard are as follows:

1. This Policy may be transferred / assigned, wholly or in part, with or without consideration.
 2. An assignment may be effected in a Policy by an endorsement upon the Policy itself or by a separate instrument under notice to the Company.
 3. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
 4. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
 5. The transfer of assignment shall not be operative as against the Company until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy thereof certified to be correct by both transferor and transferee or their duly authorized agents have been delivered to the Company.
 6. Fee to be paid for assignment or transfer can be specified by the IRDAI through Regulations.
 7. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the Company of duly receiving the notice.
 8. If the Company maintains one or more places of business, such notices shall be delivered only at the place where the Policy is being serviced.
 9. The Company may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is (a) not bona-fide or (b) not in the interest of the Policyholder / Life Assured or (c) not in public interest or (d) is for the purpose of trading of the Policy.
 10. Before refusing to act upon endorsement, the Company should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of Policyholder giving a notice of transfer or assignment.
 11. In case of refusal to act upon the endorsement by the Company, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Company.
 12. The priority of claims of persons interested in the Policy would depend on the date on which the notices of assignment or transfer is delivered to the Company; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to IRDAI.
 13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR
 - b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the Policy shall become payable to Policyholder or Nominee(s) in the event of assignee or transferee dying before the Life Assured OR
 - ii. the Life Assured surviving the Policy TermSuch conditional assignee will not be entitled to obtain a loan on Policy or surrender the Policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
 14. In other cases, the Company shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - b. may institute any proceedings in relation to the Policy
 - c. obtain loan under the Policy or surrender the Policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
 15. Any rights and remedies of an assignee or transferee of the Policy under an assignment or transfer effected before commencement of The Insurance Laws (Amendment) Act, 2015 shall not be affected by this section.
- [Disclaimer: Section 38 of the Insurance Act, 1938, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 38 as amended from time to time for complete and accurate details.]

Annexure BB

Section 39 of the Insurance Act, 1938, as amended from time to time – Nomination by Policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938, as amended by The Insurance Laws (Amendment) Act, 2015 dated 20.03.2015. The extant provisions in this regard are as follows:

1. The Policyholder of a life insurance Policy on his own life may nominate a person or persons to whom money secured by the Policy shall be paid in the event of his death.
2. Where the Nominee is a minor, the Policyholder may appoint any person to receive the money secured by the policy in the event of Policyholder's death during the minority of the Nominee. The manner of appointment to be laid down by the Company.
3. Nomination can be made at any time before the maturity of the Policy.
4. Nomination may be incorporated in the text of the Policy itself or may be endorsed on the Policy communicated to the Company and can be registered by the Company in the records relating to the Policy.
5. Nomination can be cancelled or changed at any time before Policy matures, by an endorsement or a further endorsement or a will as the case may be.
6. A notice in writing of change or cancellation of nomination must be delivered to the Company for the Company to be liable to such Nominee. Otherwise, Company will not be liable if a bona-fide payment is made to the person named in the text of the Policy or in the registered records of the Company.
7. Fee to be paid to the Company for registering change or cancellation of a nomination can be specified by the IRDAI through Regulations.
8. On receipt of notice with fee, the Company should grant a written acknowledgement to the Policyholder of having registered a nomination or cancellation or change thereof.
9. A transfer or assignment made in accordance with section 38 of Insurance Act, 1938, as amended from time to time, shall automatically cancel the nomination except in case of assignment to the Company or other transferee or assignee for purpose of loan or against

security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of Company's or transferee's or assignee's interest in the Policy. The nomination will get revived on repayment of the loan.

10. The right of any creditor to be paid out of the proceeds of any Policy of life insurance shall not be affected by the nomination.
 11. In case of nomination by Policyholder whose life is insured, if the Nominees die before the Policyholder, the proceeds are payable to Policyholder or his heirs or legal representatives or holder of succession certificate.
 12. In case Nominee(s) survive the person whose life is insured, the amount secured by the Policy shall be paid to such survivor(s).
 13. Where the Policyholder whose life is insured nominates his/her (a) parents or (b) spouse or (c) children or (d) spouse and children or (e) any of them, the Nominees are beneficially entitled to the amount payable by the Company to the Policyholder unless it is proved that Policyholder could not have conferred such beneficial title on the Nominee having regard to the nature of his title.
 14. If Nominee(s) die after the Policyholder but before his share of the amount secured under the Policy is paid, the share of the expired Nominee(s) shall be payable to the heirs or legal representative of the Nominee(s) or holder of succession certificate of such Nominee(s).
 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance Policies maturing for payment after the commencement of The Insurance Laws (Amendment) Act, 2015 (i.e.20.03.2015).
 16. If Policyholder dies after maturity but the proceeds and benefit of the Policy has not been paid to him because of his death, his Nominee(s) shall be entitled to the proceeds and benefit of the Policy.
 17. The provisions of section 39 of the Insurance Act, 1938, as amended from time to time, are not applicable to any life insurance Policy to which section 6 of Married Women's Property Act, 1874, applies or has at any time applied except where before or after The Insurance Laws (Amendment) Act, 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the Policy it is mentioned that it is made under section 39 of the Insurance Act, 1938, as amended from time to time. Where nomination is intended to be made to spouse or children or spouse and children under section 6 of MWP Act, it should be specifically mentioned on the Policy. In such a case only, the provisions of section 39 of Insurance Act, 1938, as amended from time to time, will not apply.
- [Disclaimer: Section 39 of the Insurance Act, 1938, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 39 as amended from time to time for complete and accurate details.]

Annexure CC

Section 45 of the Insurance Act, 1938, as amended from time to time – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding Policy not being called into question in terms of section 45 of the Insurance Act, 1938, as amended by The Insurance Laws (Amendment) Act, 2015 dated 20.03.2015 are as follows:

1. No Policy of life insurance shall be called in question on any ground whatsoever after expiry of three (3) years from (a) the Policy Commencement Date or (b) the Date of Commencement of Risk or (c) the date of latest revival of the Policy whichever is later.
 2. On the ground of fraud, a Policy of life insurance may be called in question within three (3) years from (a) the Policy Commencement Date or (b) the Date of Commencement of Risk or (c) the date of latest revival of the Policy whichever is later.
- For this, the Company should communicate in writing to the Company or legal representative or Nominee or assignees of Policyholder, as applicable, mentioning the ground and materials on which such decision is based.
3. Fraud means any of the following acts committed by Life Assured or Policyholder or by his agent, with the intent to deceive the Company or to induce the Company to issue the life insurance Policy:
 - a. The suggestion, as a fact of that which is not true and which the Life Assured or Policyholder does not believe to be true;
 - b. The active concealment of a fact by the Life Assured or Policyholder having knowledge or belief of the fact;
 - c. Any other act fitted to deceive; and
 - d. Any such act or omission as the law specifically declares to be fraudulent.
 4. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the Life Assured or Policyholder or his agent keeping silence to speak or silence is in itself equivalent to speak.
 5. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Life Assured or Policyholder / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the Policyholder, if alive, or beneficiaries.
 6. Life insurance Policy can be called in question within three (3) years on the ground that any statement of or suppression of a fact material to expectancy of life of the Life Assured or Policyholder was incorrectly made in the Proposal Form or other documents, basis which Policy was issued or revived. For this, the Company should communicate in writing to the Life Assured or Policyholder or legal representative or Nominee or assignees of Policyholder, as applicable, mentioning the ground and materials on which decision to repudiate the Policy of life insurance is based.
 7. In case repudiation is on ground of mis-statement and not on fraud, the premium(s) collected on Policy till the date of repudiation shall be paid to the Policyholder or legal representative or Nominee or assignees of Policyholder, within a period of 90 days from the date of repudiation.
 8. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the Company. The onus is on Company to show that if the Company had been aware of the said fact, no life insurance Policy would have been issued to the Policyholder.
 9. The Company can call for proof of age at any time if he is entitled to do so and no Policy shall be deemed to be called in question merely because the terms of the Policy are adjusted on subsequent proof of age of Life Assured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.
- [Disclaimer: Section 45 of the Insurance Act, 1938, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 45 as amended from time to time for complete and accurate details.]